

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(C) No.792 of 2020**

1. Salil Mandal
2. Most. Usha
3. Durga Mahto
4. Govind Mahto
5. Nivlal Mahto
6. Lalita Devi
7. Parmila Devi
8. Anita Devi
9. Pradeep Mahto

..... ... Petitioners

Versus

1. The State of Jharkhand.
2. Commissioner, Santhal Paragana Division, Dumka.
3. Deputy Commissioner, Godda.
4. Land Reforms Deputy Collector, Godda.
5. Sub-Divisional Officer, Godda
6. Circle Officer, Godda

.... Respondents

CORAM : HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioners : Mr. Saibal Mitra, Advocate
For the Respondents : Mr. Manoj Kumar, G.A. III

04/07.07.2020 The present writ petition is taken up today through Video conferencing.

2. The present writ petition has been filed for setting aside the order dated 13th February, 2020 passed by the Deputy Commissioner, Godda (respondent no.3) in R.M.A. No.29 of 2018-19 whereby the said case has been dismissed by the respondent no.3 upholding the order dated 15th September, 2018 passed by the Land Reforms Deputy Collector, Godda (respondent no.4) in Settlement Cancellation Case No.02 of 2018-19.

3. Mr. Manoj Kumar, learned G.A. III appearing on behalf of the respondents at the outset raises objection with regard to the maintainability of the present writ petition and submits that the petitioners have efficacious remedy against the impugned order dated 13th February, 2020 passed by the Deputy Commissioner, Godda by filing revision before the Commissioner, Santhal Pargana Division, Dumka under Section 59 of the Santhal Parganas Tenancy Act, 1949.

4. Having heard learned counsel for the parties and keeping in view that the petitioners have efficacious remedy under Section 59 of the Santhal Parganas Tenancy Act, 1949 against the impugned order dated 13th February, 2020 passed by the Deputy Commissioner, Godda in R.M.A. No. 29 of 2018-19, I am not inclined to entertain the present writ petition

at this stage. The same is accordingly dismissed as not maintainable. The petitioner is however at liberty to prefer revision under the provisions of Santhal Parganas Tenancy Act, 1949 in the court of the Commissioner, Santhal Pargana Division, Dumka.

5. I.A. No.2547 of 2020 also stands dismissed accordingly.

Rohit

(Rajesh Shankar, J.)